

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1280/2022

VINAY KUMAR JAIN

Appellant(s)

VERSUS

SENIOR COOPERATIVE OFFICER AVAS VIKAS & ANR.

Respondent(s)

IA No. 292058/2025 - AMENDMENT IN CAUSE TITLE
IA No. 292059/2025 - EXEMPTION FROM FILING O.T.

WITH

CrI.A. No. 1282/2022 (II)

FOR

FOR AMENDMENT IN CAUSE TITLE ON IA 291663/2025
FOR EXEMPTION FROM FILING O.T. ON IA 291664/2025
FOR AMENDMENT IN CAUSE TITLE ON IA 291687/2025
FOR EXEMPTION FROM FILING O.T. ON IA 291688/2025
IA No. 291687/2025 - AMENDMENT IN CAUSE TITLE
IA No. 291663/2025 - AMENDMENT IN CAUSE TITLE
IA No. 291688/2025 - EXEMPTION FROM FILING O.T.
IA No. 291664/2025 - EXEMPTION FROM FILING O.T.

CrI.A. No. 1281/2022 (II)

FOR

FOR APPLICATION FOR SUBSTITUTION ON IA 319182/2025
FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 319183/2025
FOR SETTING ASIDE AN ABATEMENT ON IA 319184/2025
FOR APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION
FOR SETTING ASIDE THE ABATEMENT ON IA 319185/2025
IA No. 319185/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING
THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No. 319182/2025 - APPLICATION FOR SUBSTITUTION
IA No. 319183/2025 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.
IA No. 319184/2025 - SETTING ASIDE AN ABATEMENT

CrI.A. No. 1283/2022 (II)

FOR

Date : 06-05-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. ANJARIA
[IN CHAMBER]

For Appellant(s) :Ms. Purnima Bhat, AOR

**Mr. Pawan Reley, AOR
Mr. Akshay Lodhi, Adv.
Mr. Sajal Awasthi, Adv.
Mr. Gaurav Kumar, Adv.
Mr. Tanish Rawat, Adv.**

**Mr. Divyanshu Sahay, Adv.
Ms. Neha Agarwal, Adv.
Mr. E. C. Agrawala, AOR**

**For Respondent(s) :Mr. Mohd. Parvez Dabas, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Mohd Shahib, Adv.
M/s Shakil Ahmad Syed, AOR**

**Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.**

Mr. Ankit Goel, AOR

**Mr. Mohd. Parvez Dabas, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Mohd Shahib, Adv.
M/s Shakil Ahmad Syed, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

**I.A. Nos. 319182, 319183, 319184 and 319185 of 2025 IN
Criminal Appeal No. 1281 of 2022**

**These are the applications seeking prayer for
substitution of legal representatives of appellant No.3,
for condoning the delay in filing the substitution
application, for seeing aside the abatement and for**

condoning the delay in filing application for setting aside the abatement, respectively.

2. Delay in filing the application for setting aside the abatement as well as the delay in filing the substitution application is condoned since sufficient cause is made out from the averments made in the respective applications. Thus, both applications are allowed.

3. The heirs and legal representatives of appellant No.3 are permitted to be substituted as prayed for. Thus, application for substitution is allowed.

4. The abatement stands set aside since the delay is condoned and the heirs and legal representatives of appellant No.3 are permitted to be brought on record.

This application is also allowed.

(RAHUL KUMAR)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)